

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).12990/2020

(Arising out of impugned final judgment and order dated 19-05-2020 in WP(C) No.19508/2019 passed by the High Court Of Kerala At Ernakulam)

KUNHITHARUVAI MEMORIAL CHARITABLE TRUST & ANR. Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS. Respondent(s)
(With applns for exemption from filing c/c of impugned judgment)

Date : 19-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Haris Beeran, Adv.
Mr. Mushtaq Salim, Adv.
Mr. Usman Ghani Khan, Adv.
Mr. Azhar Asees, Adv.
Ms. Pallavi Pratap, AOR

Mr. Raghenth Basant, Adv.
Ms. Purnima Krishna, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Leave granted.

Judgment reserved.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master